

Wheat (Stock Declaration by Companies or Firms or Order), 2007

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Wheat (Stock Declaration by Companies or Firms or Order), 2007

No. S.O. 305(E), dated March 1, 2007. In exercise of the powers conferred Section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Government hereby makes the following Order, namely:

1. Short title, extent, commencement and application :-

- (1) This Order called the Wheat (Stock Declaration by Companies or Firms or Order, 2007.
- (2) It extent to the whole of India.
- (3) It shall come into force on the date of its publication in the Official Gazette.
- (4) It shall not apply to any wheat purchased by or on behalf of Corporation of Inida.

2. Definitions :-

In this Order, unless the context otherwise requires,

- (a) "Food Corporation of India" means the Food Corporation of India under Section 3 of the Food Corporation of India Act, 1964 (37 of 1964);
- (b)"Form" means a form annexed to this Order ;
- (c) "Wheat" means dried mature grains of *Triticum vulgare*, *T compa sphaerococcum*, *T durum*, *T aestivum* and *T dicoccum*.
- (d) "Company" means a Company notified under the Companies Act, 1956 .

3. Return relating to purchase of wheat by a Company or

Individual :-

Any Company or Firm or Individual who purchases wheat 50,000 tonnes (total purchases made throughout the country) during the Marketing Season 2007-08 (April-March), shall furnish to the Under Secretary III), Department of Food and Public Distribution, Krishi Bhavan, New Delhi-(FAX No. 011-23782213) a return in the Form and at such intervals specified Central Government.